

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.39/20
PS GOKALPURI
U/S 147/148/149/436 IPC
STATE VS. MOHD. FAISAL**

15.12.2020

**This is an application calling report from Jail Supdtt.
Proceedings conducted through V/C.**

Present: Shri Abdul Gaffar Ld. Counsel for the applicant.

Report is received from Jail Supdtt.

Copy of the report be sent to Ld. Counsel on his
whatsapp number.

Application stands disposed of.

Order be uploaded on the server. Original
application be filed in the court within two days.

**DINESH
KUMAR**

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**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.137/20
PS KHAJURI KHAS
U/S 147/148/149/436 IPC
STATE VS. HARENDER RAWAT ETC.**

15.12.2020

**This is an application for default bail u/s 167(A)
Cr.P.C on behalf of Rahul.**

Proceedings conducted through V/C.

Present: None for State.
Shri K.P.Singh Ld. Counsel for the
applicant/accused.

SI Deepak Chandra IO of the case.

At this stage, it has been noticed that
supplementary charge sheet has already been filed against
accused Rahul on 07.12.2020.

At this stage, Ld. Counsel submits that he has
instructions to withdraw the application.

Considering his submission the application is
disposed of as withdrawn.

The IO is directed to supply the copy of charge
sheet and e challan to the Ld. Counsel for the applicant/accused
within two days.

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Copy of this order be given dasti to the IO for necessary compliance. Original application be filed in the court within two days.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/15.12.2020

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**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.104/20
PS BHAJANPURA
U/S 147/148/149/323/307 IPC
STATE VS. NARESH TYAGI**

15.12.2020

**This is an application for issuance of direction to the
IO/SHO for compliance of order dated 24.08.2020.**

Proceedings conducted through V/C.

Present: Shri Vishesh Kumar Raghav Ld. Counsel for the
applicant.

At this stage, Ld. Counsel submits that he has
instructions to withdraw the application.

The application is disposed of as withdrawn.

Original application be filed in the court within
two days. Order be uploaded on the server.

Proceedings be sent to record room.

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CMM/NE/KKD/DELHI/15.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.158/20
PS DAYALPUR
U/S 147/148/149/302 IPC
STATE VS. AARIF @ MOTA**

15.12.2020

**This is an application u/s 207 Cr.P.C.
Proceedings conducted through V/C.**

Present: Shri Abdul Gaffar Ld. Counsel for the applicant.

Reply is received from the IO.

Ld. Counsel submits that he wants to argue that prosecution is bound to supply all the documents to the accused.

Notice be issued to the IO and the Public Prosecutor to join the proceedings on NDOH for arguments.

Be listed on 18.12.2020.

Order be uploaded on the server. Original application be filed in the court within two days.

**DINESH
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Date: 2020.12.15
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(DINESH KUMAR)

CMM/NE/KKD/DELHI/15.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**GEETA DEVI VS. STATE
PS GOKALPURI**

15.12.2020

**This is an application seeking copy of FIR.
Proceedings conducted through V/C.**

Present: Ms. Sunita Rawat Ld. Counsel for applicant.

Report is received from the IO informing that FIR No.128/20, PS Gokalpuri has been registered and the complaint of the complainant has been merged with the said FIR.

Notice be issued to the IO to supply the copy of the said FIR to the applicant Geeta/her counsel for NDOH.

Be listed on 16.12.2020. Order be uploaded on the server.

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**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.134/20
PS DAYALPUR
U/S 147/148/149/143A/307/395/436/455/505/201/114/120B/34
IPC & 25/27 ARMS ACT
STATE VS. MOHD. FURKAN**

15.12.2020

**This is an application u/s 207 Cr.P.C.
Proceedings conducted through V/C.**

Present: None.

The counsel for applicant be informed that the
application shall be taken up for hearing on 18.12.2020.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/15.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**CIS NO.440/20
u/s 14 of SARFAESI ACT
KANGRA COOPERATIVE BANK VS. ANMOL GUPTA**

15.12.2020

**This is an application seeking extension of the
compliance period of order dated 29.02.2020.**

Proceedings conducted through VC.

Present: Ms. Meenakshi Vats Authorised Officer of the
bank.

Mr. Vishal Sheoran the Receiver appointed by
the court.

The present application be listed for hearing
along with the file on 17.12.2020.

Ahlmad is directed to bring the original file from
record room and to be tagged with the application.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/15.12.2020